

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

CONTEMPT PETITION NO.170/00043/2019

IN

ORIGINAL APPLICATION No.170/00754/2017

DATED THIS THE 5TH DAY OF SEPTEMBER 2019

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV. SANKAR, MEMBER (A)

Smt. Padmini Devi,
W/o late R. Venkatesh Babu
Aged 56 years,
No. H-D 21, PWD Quarters,
5 th Main, 12th Cross,
Jayamahal Extension,
Benson post Post,
Bangalore – 560 046

.....Petitioner

(By Advocate Shri N. Obalappa)

Vs.

1.Sri Amith Khare, Secretary,
Ministry of Information and Broadcasting,
'A' Wing, Shastry Bhavan,
New Delhi-110 001.

2.Sri Shashi Shekar Vempati,
Chief Executive Officer,
Prasar Bharati Secretariat,
Tower 'C', Mandi House,
Copernicus Marg,
New Delhi., 110 001.

3.Smt.Supriya Sahu, IAS,
Director General,
Doordarshan,Doordarshan Bhavan,
Mandi House,Copernicus Marg,
New Delhi - 110 001

4.Sri M.Balasubramanyam,
Dy. Director Engineering (E),
Doordarshan Kendra,
Tirupati – 517 501

5.M.Premila Kanth,
Sr. Accounts Officer,
Pay & Accounts Office,
Min of I & B,
Doordarshan Kendra,
Chennai 600005.

....Respondents

(By Shri M.V. Rao, Sr. Panel Counsel)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. Shri M.V. Rao submits that the order have been complied with vide No.06/16/2017-S.I(B) dated 4.9.2019 which we quote:-

“ *Prasar Bharati
India's Public Service Broadcaster
DIRECTORATE GENERAL:ALL INDIA RADIO
S-I(B) SECTION* ”

*Sub: Contempt Petition NO.170/00043/2019 IN OA.
No.170/00754/2017 filed by Smt. Padmini Devi, W/o late Shri R.
Venkatesh Babu, PEX,DDK, Tirupati vs.UOI and Others in the
Hon'ble CAT, Bangalore regarding non-compliance of order
dated 30.8.2018*

The undersigned is directed to refer to this Directorate's ID Note of even number dated 27.8.2019 and DDK, Bangalore's letter No.BNG:DDK: 1(14)/2019-A dated 14.8.2019 on the above mentioned subject.

2. *Applicant has filed a Contempt Petition that Respondents have not implemented the Hon'ble CAT order dated 30.8.2018 and did not refund a sum of Rs1,25,519/-*

3. *It is stated that there is no specific direction of the Hon'ble CAT to refund the said amount to the applicant.*

4. *This Directorate vide letter dated 9.8.2019 has informed DDK, Bangalore that 1st and 2nd ACP had been granted to Late Shri R. Venkatesh Babu, PEX by this Directorate vide order No.04/07/2018-S-I(B) dated 28.6.2019 and pay fixation is being done by DDK, Tirupati.*

5. *DDK, Tirupati. Vide letter No.DDK/TPT/21(RVB)/2019-Court dated 03.09.2019 (copy enclosed) has re-fixed the pay after granting of ACP. Rs.2,97,214/- is to be paid to the heirs of Late Shri R. Venkatesh Babu, PEX as per due drawn statement prepared by DDK,Chennai.*

6. *Payment to legal heirs of Late Shri R. Venkatesh Babu, PEX will be made after the pay fixation order is vetted/approved by PAO, Chennai. The case for revision of family pension of Smt. Padmini Devi will be sent by DDK, Tirupati to PAO, Chennai in due course.*

7. *The Govt. Counsel may be requested to furnish the above facts to the Hon'ble CAT with a prayer to close the C.P. Next date of hearing of C.P is on 05.09.2019.*

Sd/-
(Kanwarjeet Singh)
Deputy Director of Administration
For Director General"

2. But Shri N. Obalappa submits that he has received it only now and he wants time to check its veracity. But, then we hold that we do not need to doubt the intentions of the respondents. Therefore we close the issue now, but with liberty. Contempt Petition is dismissed. Notices are discharged. No order as to costs.

(CV. SANKAR)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

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